

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA 987/91.

Dt. of Order: 1-11-91.

M. Ajay Kumar

....Applicant

Vs.

1. Divisional Security Commissioner,
South Central Railway, Railway Protection Force,
(BG) Division, Sanchalan Bhavan, Secunderabad.
2. Chief Security Commissioner, SC Railway,
Rail Nilayam, Secunderabad.
3. The General Manager, SC Railway,
Rail Nilayam, Secunderabad.

....Respondents

Counsel for the Applicant : Shri N. Krishna Rao

Counsel for the Respondents : ~~Shri~~ Mr. J.R. Gopal Rao, s.c. for App.

CORAM:

THE HON'BLE SHRI R. BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI T. CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Division Bench delivered by
Hon'ble Shri T.C.S. Reddy, Member (J)).

The applicant herein has filed this application to
quash the removal order dt. 19-7-91^{from service}. It is not in dispute
that the said order of removal^{was} passed when the applicant
was working as a constable in the Railway Protection Force.
The order passed removing him from service^{relates} ~~is~~ ^{to} "service matter" within the meaning of section 3 (q) of
the A.T. Act, 1985. But section 2(a) of the A.T. Act, 1985
does not have ^{the} application to "any member of the Naval,
Military or Air Force or any other Armed Forces of Union".
~~It is not~~ in dispute that the Railway Protection Force

T. C. M.

....2.

comes within the definition of "Armed Forces of Union". In-
view of this position we do not have jurisdiction to enter-
tain this application and this application is liable to be
returned to the counsel for the applicant. Hence we direct
the Registry to return this application along with a copy
of this order to the counsel for applicant. The applicant
will be at liberty to approach the appropriate forum for
redressal of his grievance. A copy of this order shall be
kept in the office record of the Tribunal for reference.
Application is decided accordingly at the admission stage
itself. ~~There will be no order as to costs.~~

R. Balasubramanian T. Chandrasekhar Reddy
(R. BALASUBRAMANIAN) (T. CHANDRASEKHAR REDDY)
Member (A) Member (J)

Dated: 1st November, 1991.
Dictated in Open Court.

avl/

L
Dy. Registrar (Judl)

Copy to:-

1. Divisional Security Commissioner,
South Central Railway, Railway Protection Force,
(BG) Division, Sanchalan Bhavan, Secunderabad.
 2. Chief Security Commissioner, S.C. Railway,
Rail Nilayam, Secunderabad.
 3. The General Manager, S.C. Railway,
Rail Nilayam, Secunderabad.
 4. One copy to Shri. N. Krishna Rao, Flat No. 10, Block No. 7,
MIG-II, Baghlingampally, Hyderabad. (with O.A. file).
 5. One copy to Shri. J.R. Gopal Rao, Addl. CGSC. CAT, Hydbad.
 6. One spare copy. (with a copy of O.A. and original judgment will be kept in Court
Records room for reference as per Court order).
 7. One copy to S.O. Scrutiny Section. C.A.T. Hyd.
- Rsm/-

0-A-987/91

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

:V.C

AND

THE HON'BLE MR.

M(J)

AND

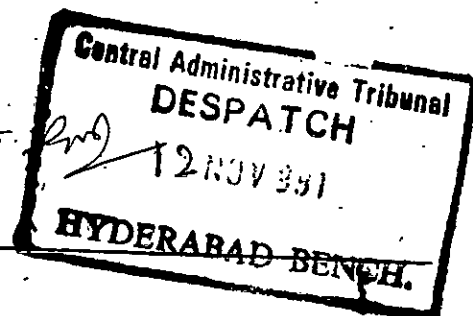
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. Chandra Sekhara Reddy M(J)

DATED: 11/11/91 1991

ORDER/JUDGMENT: —



M.A./R.A./C.A. No.

O.A.No.

987/91

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm